

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION No. 430 of 2025**

IN THE MATTER OF:

NARDEV

... Applicant

VERSUS

STATE OF HARYANA & Ors.

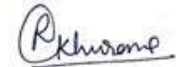
...Respondent(s)

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Date: 27.05.2026

Filed by:



Rahul Khurana, Adv
9811894060
rkhuranalegal@gmail.com

JOINT INSPECTION REPORT (O.A. NO.-430/2025)
SUBMITTED BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

Subject: Joint Inspection Report regarding the alleged illegal felling of trees on Panchayat Land in Village Chhapar, District Charkhi Dadri, Haryana.

Date of Inspection: February 16, 2026

Location: Village Chhapar

Inspection By:

- Divisional Forest Officer (DFO), Charkhi Dadri
- Representative of RO MoEFCC, Chandigarh
- Sub Divisional Magistrate, Charkhi Dadri

Present:

- SDO, Haryana State Pollution Control Board (HSPCB), Charkhi Dadri
- Representative of District Revenue Officer (DRO), Dadri
- Representative of District Development and Panchayat Officer (DDPO), Dadri
- Halka Patwari and other local officials
- Shri Nardev Singh (Complainant), Smt. Manjeet Devi Sarpanch of Gram Panchayat Chhapar, and local villagers

1. BACKGROUND

The inspection was conducted following an Original Application No. 430/2025 filed by Shri Nardev Singh alleging the illegal destruction of over one thousand (1,000) fully grown green trees. The area in question falls under General section 4 of Punjab Land Preservation Act, 1900 vide Govt. of Haryana Gazette notification no. S.O. 8/P.A. 2/1900/S. 4/2013 Dated 4th January, 2013 (Copy attached-**Annexure-1**). It is noted that a prior Forest Offence Report (No. 073/0692) (**Annexure-2**) was registered on January 27, 2024, involving the felling of 80 trees/poles, for which a compensation of ₹12,080/- was recovered (**Annexure-5**) from one Rakesh as offence committed under section 4 of PLPA, 1900 is compoundable under section 68 of Indian forest act, 1927 (**Annexure-3**) according to rule no. 17.79(1) (i) of Haryana Forest Manual Part II (Copy attached **Annexure-4**).

2. KEY FINDINGS OF THE JOINT INSPECTION

Based on the physical verification and site analysis conducted on February 16, 2026, the findings are as follows:

- **Legal status of the Area in question:** The land in question falls under General Section 4 of the Punjab Land Preservation Act, 1900, where restrictions apply only to the extent notified by the Government.

The Government of Haryana issued Gazette Notification No. S.O.8/P.A. 2/1900/S. 4/2013 dated 04-01-2013 imposing specific restrictions under General Section 4 of the

PLPA, 1900. The applicability of restrictions is thus governed by the said notification and not beyond it. Also, ADC, Charkhi Dadri submitted his report vide his office letter no.362 Dated 06/03/2026 (**Annexure-7**) clearly mentioned that complainant did not provided any evidences that can consolidate his complaint.

- **Action taken by the forest Department:** It is a matter of record that on detection of unauthorized cutting of trees, the Forest Department issued Forest Offence Report No. 073/0692 dated 27.01.2024 under the relevant provisions of law.

The details of the forest produce involved and compensation assessed and recovered are as under:

Sr. No.	Girth Class of Trees	No. of Trees	Rate as per Schedule (Per unit)	Compensation Recovered
1	Pole size (Girth below 30 cm)	68	120	8,160
2	Class V (30 cm to 59 cm)	8	240	1,920
3	Class III (90 cm to 119 cm)	4	500	2,000
Total			80	₹12,080/-

All trees were of Prosopis juliflora (Mesquit) (Common Name - Vilayati Kikar)

- **Verification of Fresh Felling:** The complainant was unable to demonstrate any fresh cutting of green Neem or Shisham trees or any other tree other than the table given above. No root stock, stumps, sawdust, or evidentiary remains of fresh green felling were identified at the site during the visit.
- **Discrepancy in Alleged Quantity:** The complainant failed to provide justification or evidence for the claim of 1000+ trees being felled. Stumps shown by the complainant appeared to be old and likely related to the previously registered Forest Offence Report of January 2024 by the Forest Department.
- **Vegetation Composition:** The site currently consists primarily of Mesquite (Prosopis juliflora) shrubs. No large number of native green trees were observed at the site beyond these invasive species.
- **Soil and Hydrological Conditions:**
 - o The land parcel is significantly waterlogged.
 - o The soil and groundwater appears to be high saline, making the site unsuitable for standard plantation activities.

3. REMEDIAL WORK AND ECOLOGICAL RESTORATION


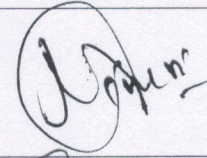
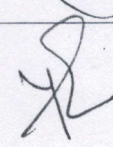
The following remedial measures have been undertaken to address environmental concerns and improve the green cover of the region:

- **Successful Afforestation:** The Gram Panchayat passed a formal resolution to plant 10,000 saplings to the neighboring suitable site through the Forest Department (**Annexure-6**).
- **Implementation Status:** This plantation drive has already been successfully carried out at a site specifically selected for its suitability for sustainable growth, offsetting the ecological impact of previous removals.
- **Site Suitability Assessment:** The joint committee has determined that the specific land in question (the waterlogged/saline area) is not currently feasible for artificial plantation due to the high water table and saline conditions.

4. CONCLUSION

While a forest offence was previously recorded and compounded in early 2024, the current joint inspection finds neither any evidence of recent or large-scale felling of high ecological value native trees as alleged in the current application nor any material like fresh cutting/any wood dust or other material found collectable in purview of the directions given by the Hon'ble NGT in previous orders. The administration has prioritized ecological restoration by completing a 10,000-tree plantation project at a more viable location to ensure a net positive environmental impact for the local community.

Submitted by: Joint Inspection Committee, Charkhi Dadri, Haryana

Designation	Signature
Divisional Forest Officer (DFO), Charkhi Dadri	
Representative of RO MoEFCC, Chandigarh	
Sub Divisional Magistrate, Charkhi Dadri	

[Authorised English Translation]

HARYANA GOVERNMENT

FOREST DEPARTMENT

Notification

The 4th January, 2013

No. S.O. 8/P.A. 2/1900/S. 4/2013.—Whereas the Governor of Haryana is satisfied, after due enquiry, that the regulation, restrictions and prohibitions hereinafter contained are necessary for the purpose of giving effect to the provisions of the Punjab Land Preservation Act, 1900 (Punjab Act 2 of 1900);

Now, therefore, in exercise of powers conferred by Section 4 of the said Act, the Governor of Haryana hereby prohibits the following acts for a period of fifteen years with effect from the date of publication of this order in the Official Gazette in the areas more particularly specified in the Schedule given below, which has been notified under Section 3 of the said Act, *vide* Haryana Government, Forest Department, Notification No. S.O. 81/P.A. 2/1900/S. 3/2012, dated the 19th December, 2012.

- (a) The cutting of trees or timber except Eucalytus, Poplar, Bakain, Bamboo, Tut, Amrood and Ailanthus or the collection or removal or subjection to any manufacturing process, of any forest produce other than flower, fruit and honey, save for *bona fide* domestic or agricultural purposes of the right-holders in the land, provided that the owners of the land may sell trees or timber after obtaining a permit to do so from the Divisional Forest Officer of the concerned division. Such permit will prescribe such conditions for sale as may, from time to time, appear necessary in the interest of forest conservancy. The farmers of the State shall be liberty to sell Khair trees to any person/agency/Haryana Forest Development Corporation Limited of their choice so as to enable them to get remunerative price of their products provided that the owners of the land may sell the Khair trees after obtaining a permit to do so from the Divisional Forest Officer concerned.

SCHEDULE

District	Tehsil	Village
1	2	3
Panchkula	Kalka	Areas lying on North side of metalled & unmetalled road connecting Chandigarh, Panchkula, Ramgarh, Raipur Rani, Naraingarh, Sadhaura, Bilaspur, Chhachhrauli, Dadupur and reaching Jamuna river near villages Nathanpur and Lakur.
	Panchkula	
Ambala	Naraingarh	
Yamuna Nagar	Jagadhari Chhachhrauli	
Faridabad	Ballabgarh Faridabad	Areas lying on western side of Delhi-Ballabgarh road and northern road and northern side of Ballabgarh-Sohna road.
Mewat	Nuh Ferozepur Jhirka	Areas lying on western side of Delhi-Alwar road. All Revenue Estates of Ferozepur Jhirka Tehsil.
Gurgaon	Gurgaon Sohna Pataudi	All Revenue Estates of Gurgaon Tehsil. All Revenue Estates of Sohna Tehsil. All Revenue Estates of Pataudi Tehsil.
Mohindergarh	Narnaul Mohindergarh	All Revenue Estates of Narnaul Tehsil. All Revenue Estates of Mohindergarh Tehsil.
Rewari	Rewari Bawal Kosli	All Revenue Estates of Rewari Tehsil. All Revenue Estates of Bawal Tehsil. All Revenue Estates of Kosli Tehsil.
Bhiwani	Dadri Bhiwani Loharu	Areas lying on western side of Dadri, Bhiwani, Tosham & Hisar Road.

KRISHNA MOHAN,

Additional Chief Secretary to Government Haryana,
Forest Department.



वन अपराध रिपोर्ट

वन विभाग, हरियाणा सरकार

FOR Book No. 0692

FOR No. 073

वन मण्डल	- 40 दास				
रेंज/ब्लॉक/बीट	- 40 दास / इलाहाबाद / भाइमपुर				
रीच/जगह का नाम	- 40 दास / इलाहाबाद / भाइमपुर				
FOR No. (Date, Day & Time)	27-01-2024				
रिपोर्ट जारी करने वाले का नाम	0692/073				
अपराध की जानकारी का स्रोत	मार्ग द्वारा गस्ता/मुखबोर द्वारा/शिकायत				
अपराध होने के तारीख/दिन/समय	27-01-2024				
जांच अधिकारी का नाम व पद	जी. मजूमदार उप वन रीजिस्ट्रार				
अपराध/घटना का विवरण संलग्न	यहाँ/यदि हाँ तो पृष्ठ संख्या				
उल्लंघना किन्ना गुना अधिनियम	संकेत				
भारतीय वन अधिनियम 1927					
वन्य प्राणी (संरक्षण) अधिनियम 1972					
यंजाब भूमि संरक्षण अधिनियम 1900	P.L.P.A 1900 see General 4				
भारतीय दण्ड संहिता					
अपराधी का विवरण	नाम	पिता का नाम	उम्र	जाति	पता
	राजेश	दिवान सिंह	45	जट	गांव नं 300 धरपुर बहावलपुर - 40 दास
जब्त वन उपज का विवरण	प्रजाति	किस्म/साइज	संख्या	मूल्य	मुआवजा राशि
जब्त कौकल का विवरण	प्रकार	रजिस्ट्रेशन नं०	रंग	मॉडल	उत्पादन वर्ष
औजार/हथियार					
अन्य, यदि कोई हो					
सही को चिह्नित करें	नजरी-नक्शा जी०पी०एम० रीडिंग सहित	संलग्न किया है/तैयार नहीं किया गया	यदि हाँ तो पृष्ठ संख्या		
	फोटोग्राफ	संलग्न/तैयार नहीं किया गया			
	विडियोग्राफी	संलग्न/तैयार नहीं किया गया			

R.O.A.C.

मुखबोर/ शिकायतकर्ता/गवाह के हस्ताक्षर/अंगुठे का निशान

आरोपी का हस्ताक्षर/अंगुठे का निशान

M. K. Meena
 बॉस इन्चार्ज
 व० रा० अ० - 40 दास
 नाम जी. मजूमदार
 रैंक R.F.O.
 दिनांक 27/01/2024

मुकेश का निशान

गुजरात का विधान

साल दिनांक 27-01-024 का विधान के आधार पर यह इकाई
मंजूर है वन राजिक के साथ धरपर PLV का मोका निरसो
किमा जमा। मोका पर गुजरात का आगलु किमा जमा। मोका पर
जो प्रमावाण को गुजरात पाया गया उसको विधान निम्न प्रकार है।

श्री/	UIS	IV	III
मंजूर	68	08	04

उपरोक्त कार्यवाही को हुए गुजरात के काल गुजरात के निम्न वन कपराध
विधि नं - 0692/073-काक कपी है।

M. K. M. S.
महेश कुमार
30 कादमपुर बरि

Forwarded
to RA for
for the 2/9
28/03/24

ANR-3

THE INDIAN FOREST ACT, 1927

ARRANGEMENT OF SECTIONS

CHAPTER I

PRELIMINARY

SECTIONS

1. Short title and extent.
2. Interpretation clause.

CHAPTER II

OF RESERVED FORESTS

3. Power to reserve forests.
4. Notification by State Government.
5. Bar of accrual of forest-rights.
6. Proclamation by Forest Settlement-officer.
7. Inquiry by Forest Settlement-officer.
8. Powers of Forest Settlement-officer.
9. Extinction of rights.
10. Treatment of claims relating to practice of shifting cultivation.
11. Power to acquire land over which right is claimed.
12. Order on claims to rights of pasture or to forest-produce.
13. Record to be made by Forest Settlement-officer.
14. Record where he admits claim.
15. Exercise of rights admitted.
16. Commutation of rights.
17. Appeal from order passed under section 11, section 12, section 15 or section 16.
18. Appeal under section 17.
19. Pleadings.
20. Notification declaring forest reserved.
21. Publication of translation of such notification in neighbourhood of forest.
22. Power to revise arrangement made under section 15 or section 18.
23. No right acquired over reserved forest, except as here provided.
24. Rights not to be alienated without sanction.
25. Power to stop ways and water-courses in reserved forests.
26. Acts prohibited in such forests.
27. Power to declare forest no longer reserved.

CHAPTER III
OF VILLAGE-FORESTS

SECTIONS

28. Formation of village-forests.

CHAPTER IV
OF PROTECTED FORESTS

29. Protected forests.
30. Power to issue notification reserving trees, etc.
31. Publication of translation of such notification in neighbourhood.
32. Power to make rules for protected forests.
33. Penalties for acts in contravention of notification under section 30 or of rules under section 32.
34. Nothing in this Chapter to prohibit acts done in certain cases.

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OF THE CONTROL OVER FORESTS AND LANDS NOT BEING THE PROPERTY OF GOVERNMENT

35. Protection of forests for special purposes.
36. Power to assume management of forests.
37. Expropriation of forests in certain cases.
38. Protection of forests at request of owners.

CHAPTER VI
OF THE DUTY ON TIMBER AND OTHER FOREST-PRODUCE

39. Power to impose duty on timber and other forest-produce.
40. Limit not to apply to purchase-money or royalty.

CHAPTER VII
OF THE CONTROL OF TIMBER AND OTHER FOREST-PRODUCE IN TRANSIT

41. Power to make rules to regulate transit of forest-produce.
41A. Powers of Central Government as to movements of timber across customs frontiers.
42. Penalty for breach of rules made under section 41.
43. Governments and Forest-officers not liable for damage to forest-produce at depot.
44. All persons bound to aid in case of accident at depot.

CHAPTER VIII
OF THE COLLECTION OF DRIFT AND STRANDED TIMBER

45. Certain kinds of timber to be deemed property of Government until title thereto proved, and may be collected accordingly.
46. Notice to claimants of drift-timber.
47. Procedure on claim preferred to such timber.
48. Disposal of unclaimed timber.
49. Government and its officers not liable for damage to such timber.
50. Payments to be made by claimant before timber is delivered to him.

SECTIONS

51. Power to make rules and prescribe penalties.

CHAPTER IX

PENALTIES AND PROCEDURE

52. Seizure of property liable to confiscation.

53. Power to release property seized under section 52.

54. Procedure thereupon.

55. Forest-produce, tools, etc., when liable to confiscation.

56. Disposal, on conclusion of trial for forest-offence, of produce in respect of which it was committed.

57. Procedure when offender not known, or cannot be found.

58. Procedure as to perishable property seized under section 52.

59. Appeal from orders under section 55, section 56 or section 57.

60. Property when to vest in Government.

61. Saving of power to release property seized.

62. Punishment for wrongful seizure.

63. Penalty for counterfeiting or defacing marks on trees and timber and for altering boundary-marks.

64. Power to arrest without warrant.

65. Power to release on a bond a person arrested.

66. Power to prevent commission of offence.

67. Power to try offences summarily.

68. Power to compound offences.

69. Presumption that forest-produce belongs to Government.

CHAPTER X

CATTLE-TRESPASS

70. Cattle-trespass Act, 1871, to apply.

71. Power to alter fines fixed under that Act.

CHAPTER XI

OF FOREST-OFFICERS

72. State Government may invest Forest-officers with certain powers.

73. Forest-officers deemed public servants.

74. Indemnity for acts done in good faith.

75. Forest-officers not to trade.

CHAPTER XII

SUBSIDIARY RULES

76. Additional powers to make rules.

SECTIONS

- 77. Penalties for breach of rules.
- 78. Rules when to have force of law.

CHAPTER XIII

MISCELLANEOUS

- 79. Persons bound to assist Forest-officers and police-officers.
- 80. Management of forests the joint property of Government and other persons.
- 81. Failure to perform service for which a share in produce of Government forest is enjoyed.
- 82. Recovery of money due to Government.
- 83. Lien on forest-produce for such money.
- 84. Land required under this Act to be deemed to be needed for a public purpose under the Land Acquisition Act, 1894.
- 85. Recovery of penalties due under bond.
- 85A. Saving for rights of Central Government.
- 86. *[Repealed.]*.

THE SCHEDULE—*[Repealed.]*.

67. Power to try offences summarily.—The District Magistrate or any Magistrate of the first class specially empowered in this behalf by the ¹[State Government] may try summarily, under the Code of Criminal Procedure, 1898 (5 of 1898), any forest-offence punishable with imprisonment for a term not exceeding six months, or fine not exceeding five hundred rupees, or both.

STATE AMENDMENTS

Maharashtra

Amendment of section 67 of Act 16 of 1927.—In section 67 of the principal Act, for the words “two thousand rupees” the words “five thousand rupees” shall be substituted.

[Vide Maharashtra Act 21 of 2015, s. 17].

STATE AMENDMENT

Jammu and Kashmir and Ladakh (UTs).—

Section 67.—For the words “not exceeding six months, or fine not exceeding five hundred rupees”, substitute the words “not exceeding two years or with fine not exceeding twenty five thousand rupees”.

[Vide the Jammu and Kashmir Reorganization (Adaptation of Central Laws) Order, 2020, notification No. S.O. 1123(E) dated (18-3-2020).]

68. Power to compound offences.—(1) The ¹[State Government] may, by notification in the ²[Official Gazette], empower a Forest officer—

(a) to accept from any person against whom a reasonable suspicion exists that he has committed any forest-offence, other than an offence specified in section 62 or section 63, a sum of money by way of compensation for the offence which such person is suspected to have committed, and

(b) when any property has been seized as liable to confiscation, to release the same on payment of the value thereof as estimated by such officer.

(2) On the payment of such sum of money, or such value, or both, as the case may be, to such officer, the suspected person, if in custody, shall be discharged, the property, if any seized shall be released, and no further proceedings shall be taken against such person or property.

(3) A Forest-officer shall not be empowered under this section unless he is a Forest-officer of a rank not inferior to that of a Ranger and is in receipt of a monthly salary amounting to at least one hundred rupees, and the sum of money accepted as compensation under clause (a) of sub-section (1) shall in no case exceed the sum of fifty rupees.

STATE AMENDMENTS

Maharashtra

Amendment of section 68 of Act 16 of 1927.—In section 68 of the principal Act,—

(a) in sub-section (1), —

(1) in clause (a), —

(i) after the words “other than an offence specified in” the words, brackets and figures “sub-section (4) of section 26 or” shall be inserted;

(ii) for the words “payment of a sum of money or, at his discretion, an undertaking in writing to pay a sum of money,” the words “payment of a sum of money” shall be substituted.

(2) in clause (b), for the words “on payment of, or at his discretion, on acceptance of an undertaking in writing to pay,” the words “on payment of” shall be substituted.

(b) in sub-section (2), for the words “payment of, or on acceptance of an undertaking in writing to pay,” the words “payment of,” shall be substituted.

1. Subs. by the A.O. 1950, for “Provincial Government”.

2. Subs. by the A.O. 1937, for “Local Official Gazette”.

6. Stamp duty, if any, on this instrument shall be paid by Government In witness thereof the parties here to have hereunder signed this deed on the dates mentioned against their respective signature.

Witness _____ Lessor

 Witness _____ Lessee

Compounding of
Forest Offences
under Section 68
of the Indian
Forest Act.

17.79. Procedure under Section 68 of the Indian Forest Act is dealt with in Standing Orders No. 34 of the Financial Commissioner. The following instructions are issued for the guidance of the Forest Officers. :-

1. Scope for Section 68 of Indian Forest Act.

- (i) All forest offences under Indian Forest Act, 1927 and all forest offences under Sections 4,5,5A and 7A of the Punjab Land Preservation (Chos) Act, 1900, are compoundable under Section 68 of Indian Forest Act, except those covered under Sections 62 and 63 of Indian Forest Act.
- (ii) The mere fact that the cattle involved in a forest offence have been impounded under Cattle Tress Pass Act, 1871, is no bar to the levy of compensation under Section 68 of Indian Forest Act.
- (iii) Offences falling under Section 62 and 63 of Indian Forest Act are not compoundable and should, therefore, be taken to court. Similarly offences committed by lessees or contractors in the leased forest area should be dealt with under terms of the lease or the contract as the case may be.

2. Power to compound offences.

- (i) Under Punjab Government notification No. 92, dated the 26th February, 1913, all officers of the Forest Department of a rank not inferior to that of probationary Extra Assistant Conservator are vested with the powers to compound forest offences under Section 68 of the Indian forest Act 1927.
- (ii) Under Punjab Government notification No. 1285-Ft dated 30th April, 1940, all Forest Officers of a rank not inferior to that of Extra Assistant Conservator of Forests serving in Haryana are authorised to exercise the

ANX. R-5

वन विभाग फार्म नं. 2

रसीद नं०

नक्शा नं० व महकमा विभाग

वन मंडल

193

रसीद मावजा माल गिरफ्तार शुदा जेरदफा... ZFA 1927 Sec. 6B

रसीद नं०..... 193 मुकदमा सन... 2023-24 बनाम... राके.रा.

बाबत मुआवजा रू०..... 12080 व कीमत

माल गिरफ्तार शुदा रू०..... कुल रू०. 12080/-

मुलजमान निम्नलिखित से द्वारा... राके.रा. Sr. दीवान सिंह B/o दण्णार नं० 5142

वसूल हुआ और माल गिरफ्तार शुदा मालकान को वापिस दिया गया व माल सरकारी
निम्नलिखित वापिस लिया गया।

दिनांक : 07/2024

Mingator
हेस्ताक्षर वन अधिकारी

अतिरिक्त उपायुक्त,
चरखी दादरी।

सेवा में,

उपायुक्त,
चरखी दादरी।

क्रमांक 362 /स्टैनो

दिनांक 06/03/2026

विषय:

Complaint No. 290 of 2024 filed by Sh. Nardev S/o Sh. Tasvir Singh R/o VPO- Chhapar, Tehsil & Distt. Charkhi Dadri Mobile No. 9812031239.

उपरोक्त विषय के सन्दर्भ में आपके कार्यालय के पत्र क्र० 802/पंचायत दिनांक 28.01.2026 के माध्यम से अधोहस्ताक्षरी, नगराधीश, चरखी दादरी एवं वन मण्डल अधिकारी, चरखी दादरी की कमेटी गठित करके जांच करने बारे आदेश प्राप्त हुआ। जिसमें माननीय महोदय द्वारा कमेटी बारे प्रस्तुत जांच रिपोर्ट का निष्कर्ष स्पष्ट नहीं है कि सरपंच ग्राम पंचायत छपार दोषी है या नहीं बारे पुछा गया था। जांच कमेटी के द्वारा शिकायतकर्ता श्री नरदेव पुत्र श्री तस्वीर सिंह निवासी गांव छपार त0 व जिला चरखी दादरी व खण्ड विकास एवं पंचायत अधिकारी, ग्राम सचिव ग्राम पंचायत छपार व सरपंच ग्राम पंचायत छपार को दिनांक 11.02.2026 को पूर्ण दस्तावेजों सहित कमेटी के सम्मुख उपस्थित होने बारे लिखा गया। शिकायतकर्ता द्वारा बताया गया था कि बणी से शीशम व नीम के पेड़ उखाड़े गए हैं जबकि बणी में प्रथम दृष्टया पर कोई भी शीशम व नीम का वृक्ष दिखाई नहीं दिया। बणी में भारी मात्रा में मस्कट प्रजाति की झाड़ियां हैं। इसके अलावा कुछ कीकर, जाल, झाऊ (Tamarix specier) के भी पेड़ पौधे हैं। जिसमें यह साबित नहीं होता कि वहां पर नीम व शीशम के वृक्ष काटें गये हों। जांच कमेटी के द्वारा शिकायतकर्ता को बनी में कटे पेड़ों की कटाई बारे सबुत पेश करने कहा गया तो शिकायतकर्ता द्वारा ऐसा कोई साक्ष्य प्रस्तुत नहीं किया गया जिसमें सरपंच ग्राम पंचायत छपार को दोषी साबित किया जा सकें। रिपोर्ट आपकी सेवा में सुचनार्थ एवं आगामी आवश्यक कार्यवाही हेतु प्रेषित है।

वन मण्डल अधिकारी
चरखी दादरी

नगराधीश
चरखी दादरी

अतिरिक्त उपायुक्त
चरखी दादरी।